

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 248/MP/2023

Subject : Petition under Section 11 read with Section 79 of the Electricity Act, 2003, seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to pay the cost of imported coal used by GMR Warora Energy Limited, for generation and supply of power to GUVNL, pursuant to the Ministry of Power's statutory directions dated 26.5.2022 issued under Section 11 of the Electricity Act, 2003, and the Clarification dated 21.3.2023.

Petitioner : GMR Warora Energy Limited (GWEL)

Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL)

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Yashaswi Kant, advocate, GWEL
Ms. Garima Adlakha, advocate, GWEL
Shri Aneesh Bajaj, Advocate, GUNVL

Record of Proceedings

The learned counsel for the Respondent, GUVNL, submitted that the Petitioner, while submitting its response to the GUVNL's note of arguments, has also presented a few additional documents at this stage of the hearing. The learned counsel accordingly sought three weeks' time to respond to these additional documents submitted by the Petitioner.

2. The learned counsel for the Petitioner submitted that the Petitioner has no objection to the said request.

3. Considering the submissions made by the learned counsels, the Commission allowed the Respondent, GUVNL, to file its response to the additional submissions/ documents within three weeks, with a copy to the Petitioner.

4. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

